

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) 2782.

(b) 968.

(c) The delay is mainly due to the fact that the formalities of medical examination and verification of character and antecedents take some time. However, special steps have been taken to get these formalities completed as early as possible.

Seniority Lists in C.P.W.D.

139. Shri Tangamani: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Unstarred Question No. 2 on the 14th November, 1960 and state whether the seniority lists in respect of work-charged staff of the C.P.W.D. for purposes of confirmation have so far been completed?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): The seniority lists in respect of the workcharged staff of the C.P.W.D. for purposes of confirmation are being finalised.

Working Group on Handloom Industry

140. Shri Tangamani: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Working Group of the Handloom Industry met on 16th May, 1961;

(b) if so, the decisions taken;

(c) what are the recommendations regarding credit facilities for handloom weavers in co-operative sector; and

(d) what are the recommendations regarding rebate?

The Minister of Commerce (Shri Kanungo): (a) to (d). It is presumed that the question pertains to the Working Group (Study Team) which was set up to enquire into the working of the Handloom Industry. If so, the recommendations made by the Working Group (Study Team) have

been accepted in principle by the Central Government vide Resolution No. 4(15)-TEX'C/59, dated the 5th May, 1961 published in the Gazette of India Extraordinary, Part I Section I on 5th May, 1961. A copy of the Resolution is attached herewith for ready reference. There was no meeting on the 16th May, 1961.

Government Servants' Colonies

142. Shri Ram Garib: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that there are no arrangements in Government servants' residential colonies for the stay of marriage parties, etc. and the inhabitants have to face lot of difficulties; and

(b) if so, whether Government have any plans to tide over this problem?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). No particular accommodation has been built or earmarked in the Government colonies for the stay of marriage parties, etc. However, if any residential accommodation is vacant and is not likely to be allotted immediately it is given to Government servants or Members of Parliament for short periods for celebrating the marriages of their near relatives.

12 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of five of our friends, namely, Sardar Baldev Singh, Shri Bholi Sardar, Shri Bimal Comar Ghose, Shri Bijoy Chandra Das and Shri Purushotamdas Thakurdas.

Sardar Baldev Singh was a sitting Member of this House from Hoshiarpur constituency of Punjab. He was also a Member of the Constituent Assembly of India, the Provisional

[Mr. Speaker]

Parliament and the first Lok Sabha during the years 1946 to 1957. He was the Minister of Defence during 1947—52. He passed away at New Delhi on the 29th June, 1961, at the age of 59.

Shri Bholi Sardar was also a sitting Member of this House from Sahara Reserved Scheduled Castes constituency of Bihar. He passed away at Patna on the 3rd August, 1961, at the age of 43.

Shri Bimal Comar Ghose was also a sitting Member of this House from Barrackpore constituency of West Bengal. He passed away at Calcutta on the 4th August, 1961, at the age of 55.

Shri Bijoy Chandra Das was a Member of the first Lok Sabha during the years 1952 to 1957. He passed away at Calcutta on the 29th June, 1961, at the age of 49.

Shri Purushotamdas Thakurdas was a Member of the former Central Legislative Assembly during the years 1923 to 1930. He passed away at Bombay on the 4th July, 1961, at the age of 83.

We deeply mourn the loss of these friends and I am sure the House will kindly join me in conveying our condolences to the bereaved families.

May I request the House to stand in silence for a short while to express its sorrow.

The Members then stood in silence for a minute.

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12-03 hrs.

RE: STARRED QUESTION NOS. 44
AND 45

Shri Harish Chandra Mathur (Pali): I sent written requests that Question Nos. 44 and 45 may be taken up. But not one Member from this side has been permitted even one supplementary. Only those Members on

the other side have been permitted to put supplementary questions. Those whose names are not there have been permitted to ask supplementary questions. But not one Member sitting on this side has been permitted, in spite of my personal request.

Mr. Speaker: So long as I sit here, I do not make a difference between one Member and another Member. If I am satisfied with hon. Members who put questions I allow them. Whenever I am satisfied that the question has been answered sufficiently, I do not merely allow an opportunity to other Members also to put questions. I do not go on prolonging the questions. Nobody has got a right to say, "I must have been called in preference to some other Members." I am here to satisfy myself that the questions have been answered and the supplementary questions have been put and answered. I was thoroughly satisfied regarding this question.

I am also careful to see that all sections of the House are allowed equal opportunity, except that in some cases I am not able to distribute the time. There is no invidious distinction at all in this matter.

Shri Raghunath Singh (Varanasi): I stood up many times to put a question, but I was not given a chance to put a supplementary question.

Mr. Speaker: He must be satisfied that his question is so interesting that other Members have taken it up!

Shri Harish Chandra Mathur: The difficulty is none from this side has been called.

Mr. Speaker: There is no difficulty. The hon. Member will have other opportunities.

Shri Harish Chandra Mathur: Not even one Member from this side has been called.

Mr. Speaker: Very well; let us proceed to the next item of business.